

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through Video-Conferencing Mode (Hybrid))

ITEM No.04
C.P.(CAA) No. 07/BB/2024

IN THE MATTER OF:

M/s. ASM Digital Engineering Pvt. Ltd.

... Petitioner

Order under Section 230- 232 of Companies Act, 2013

Order delivered on: 30.05.2024

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Pramod, PCS
For IT Dept. : Shri Ganesh R Ghale

ORDER

1. Heard the Ld. PCS for the Petitioner and Ld. Counsel for the IT Department.
2. Pursuant to order dated 13.03.2024, OL has filed its report vide Dy.No.2792 dated 14.05.2024, Ld. Counsel for the IT Department has filed its report vide Dy.No.589 dated 29.01.2024 and RBI letter is received vide Dy.No.2843 dated 17.05.2024. The same are taken on record.
3. Ld. Counsel for the Petitioner is directed to collect the RBI letter from the Registry and to file its response/replies to the aforesaid reports, within a period of two weeks, after serving the copy on the other side.
4. Ld. Counsel for the Petitioner submits report from ROC/RD is still awaited. Therefore, ROC/RD is directed to file the report within two weeks' time and one week thereafter is granted to the Petitioner to file its response thereto, after duly serving the copy on the other side.
5. List the case before the Regular Bench on **18.07.2024**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(T. KRISHNAVALLI)
MEMBER (JUDICIAL)